## **GOVERNMENT OF PUNJAB**

EXCISE AND TAXATION COMMISSIONER'S OFFICE,

### PUNJAB, PATIALA

### NOTIFICATION

### The 21st March, 2014

No. G.S.R.14/P.A.1/1914/S.59/ Amd.(125)/2014.- In exercise of the powers conferred by section 59 of the Punjab Excise Act, 1914 (Punjab Act No. 1 of 1914) read with the Government of Punjab, Department of Excise and Taxation, Notification No.S.O.12/PA.1/1914/S.9/2013, dated the 31st January, 2013, and all other powers enabling me in this behalf, I, Anurag Verma, I.A.S., Excise Commissioner, Punjab, exercising the powers of the Financial Commissioner, make the following rules further to amend the Punjab Liquor License Rules, 1956, namely: -

#### RULES

- These rules may be called the Punjab Liquor License 1. (1)(Amendment) Rules, 2014.
  - They shall come into force on and with effect from the date of (2)their publication in the Official Gazette in respect of the procedure for the allotment of liquor vends, allotment fee, application fee, security amount, renewal of licenses and excise arrangements and in respect of other matters these rules shall come into force on and with effect from 1st day of April, 2014.
- In the Punjab Liquor License Rules, 1956 (hereinafter referred to as the 2. said rules), in rule 1, in the table, under the heading captioned as "I. Foreign liquor", -

After Form L-2A, and the entries relating thereto, the following Form and the entries shall be inserted, namely:-

"L-2B Retail vend of imported Fixed Collector with Foreign Liquor (bottled in origin), fee. the prior Beer and Wine imported from abroad approval of (bottled in origin), for consumption off the State the premises. Government.

Collector.".

In the said rules, in rule 16,-3.

In the table, before Form L-2C, and the entries relating their to, the

following Form and the entries shall be inserted, namely:-

"L-2B Retail vend of Imported Foreign Liquor (bottled in origin), Beer and Wine imported from aborad (bottled in origin) for consumption off the premises.

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Departmental Store or such like store in a Mall or Multiplex.".

4. In the said rules, for rule 25, the following rule shall be substituted, namely:-

"25. (1) The amount of fixed fee and security in respect of different kinds of licenses, granted under these rules, shall be as follows:-

Serial No.	Kind of License	Rate of annual license fee (Rs.)	Rate of security
1	L-1 (Grant and Renewal)	30,00,000	(Rs.) 15,000
2	L-1A	30,00,000	13,000
4	sale up to 50000 cases	12,00,000	15000
	sale from 50001 to 75000 cases	18,00,000	15000
	sale from 75001 to 100000 cases	25,00,000	15000
	sale above 100000 cases	1,00,00,000	15000
	L-1A dealing exclusively BIO brands	1,00,00,000	13000
	L-1A		
	(i) sale up to 1000 cases	2,00,000	15000
	(ii) sale from 1001 to 50000 cases	5,00,000	15000
3	L-1B	5,00,000	5000
4	L-IC	5,00,000	1000
5	L-2	To be worked out (a) Rs. 243/-per P.L. on allotted quota	15 per cent of the amount of license fee.
		and @ Rs. 20/- per bulk litre on quota of Beer.	
5	L-2A	1,000	
7	L-2B	10,00,000	
3	L-2C	License fee equivalent to the fee fixed for one unit for the Municipal Corporation, Ludhiana.	15 per cent of the amount of license fee.

9	L-2D	50,000	1,000
10	= == (moder briop)	No Fee	Ni
11	, = - white L 0,		
	(i) for hotels having 4 or 5 star	5,00,000	10,000
_	category certificate;		10,000
	(ii) for hotels in Municipal Corporation	ns; 3,00,000	10,000
	(iii) for hotels in Municipal Councils	2,00,000	10,000
	and other areas of the State		
12	L-3A, L-4A and L-5A,-		
	(i) for towns having population of one	1,25,000	
-	lakh or more; and		
	(ii) for other towns.	75,000	
13	L-5B (Pub License),-		
	(a) Independent License; and	30,000	10,000
	(b) Supplementary License	30,000	
_	(with L-5, L-5A, L-5C and L-12C)		
14	L-5C	50,000	
15	L-5D,-	,	
	(i) Marriage palaces or banquet halls	25,000	
	charging upto Rs. 25000/-		
	per function;		
	(ii) Marriage palaces or banquet	50,000	
	halls charging between Rs. 25001/-	A	
	to Rs. 50000/- per function; and		
	(iii) Marriage palaces or banquet	1,00,000	
	halls charging above Rs. 50001/-		
	per function		
6	L-5E,-		
	(i) Municipal Corporation and areas	50,000	
	falling within 5 km of their outer		
	boundaries.		
	(ii) All types of Municipal Councils	25,000	
	and other areas.	. ,	
7	L-10C	3,00,000	
}	L-12-A		
	(a)	Minimum fee- 100	0 ner license
		ber day,	per neense
	(1.)	Maximum fee- 100	1000 per license
		er day.	ere her neense

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19	L-12C					
	(i) Me	mbers	upto 2000; and	2,00	),000	
	(ii) M	ember	s above 2000	6,00	,000	
20	L-12E			10	,000	1,000
21	L-13			25	,000	1,000
22	L-147	Ą		@ Rs. 2 on total	vorked out 243/- per PL. quota d the fixed	15 percent of the amount of license fee.
23	L-17			1		,
	(i) Den	atured	Spirit (upto 500BL); and	5.	,000	2,000
	(ii) Exc	ceedin	g 500 BL	10.00 Per	BL	3,000
23	L-52	PML				
		(a)	Urban	30,	.000	
		(b)	Rural	6,	,000	
		IMFI				
		(a)	Corporation Area	40,	000	
		(b)	Other Urban Area	25,	000	
		(c)	Rural	8,	000	

(2) In addition to the fixed license fee, as stated in sub-rule (1), the following fees shall also be charged; namely:-

(a) an extra license fee on Indian Made Foreign Liquor and imported foreign liquor including BIO brands as prescribed under rule 36-A;

(b) an additional license fee at the rate of rupees twenty five per proof litre on Punjab Medium Liquor.

The above levies on Indian Made Foreign Liquor and imported foreign liquor including BIO brands and Punjab Medium Liquor shall be charged from L-1/L-1A stage/ first stage of import by the other licensees and L-14A licensees, respectively at the time of issue of permits. Such, levies shall not be charged, if these levies have already been paid in the State of Punjab.

The L-2 and L-14A licensees shall lift his entire balance quota by 10th (3) March, 2015. In case the licensee fails to lift any part of his quota he would be required to deposit the license fee and all other levies under the Excise Act/Rules and Excise Policy by 15th March, 2015. In case of

non-lifting of PML/IMFL/Beer quota from the L-13/L-1 vend, licensee would be liable to pay additional license fee/extra license fee/assessed fee and all other levies on the un-lifted quota at the rate applicable for PML and rate applicable to the lowest category of IMFL Brands and Assessed fee on Beer respectively. Out of the proceeds of the additional license fee Rs. 10/- per proof litre shall go to the dedicated fund for Education, Rs. 8/- per proof litre shall go to dedicated fund of Sports department for the development of sports and Rs. 5/- per proof litre will go to Cultural Development Fund, Punjab. This payment shall be made through Demand Draft, Banker's cheque, Pay Order or other pre-paid bank instruments into the account of the Excise and Taxation Commissioner, Punjab.".

- 5. In the said rules, for rule 31, the following rule shall be substituted, namely:-
  - \*\* 31. The assessed fee shall be levied on the following rates per bulk litre for Beer, Wine and Ready to drink beverages and per proof litre for Indian Made Foreign Liquor, Imported Foreign Liquor including bottled In Origin brands and Rum, namely :-

Kind of liquor	L-1, L-1A and L-1B	L-2B	L-2D	L-6, L-7 and L-8	L-3, L-4, L-5 and L-5C	L-3A, L-4A and L-5A	L-5B	L-1 (Canteen Store Depot), L-1 CRPF & L-1 ITBP	L-10C (Micro Brewery/ Brewery Pub	L-12C
Indian Made Foreign Liquor			±:	6.20	285/-	•	-	285/-	-	285/-
Imported Foreign Liquor (Bottled in origin)	×	285/-	141	8.80	285/-			285/-	•	285/-
Wine	-		12!-	1.80	14/-	*	12/-	12/-		14/-
Indian Made Beer										
Light =	15/-			0.10	30/-	30/-		60/-	35/-	30/-
Strong =	20/-			0.10	30/-	30/-	141	60/-	35/-	30/-
Imported Beer (Bo	ottled in	origin)								
Light =	15/-	30/-	18/-	0.35	30/-	30/-		60/-	-	30/-

**KIND OF LICENSES** 

201	201	401							
	30/-	18/-	0.35	30/-	30/-		60/-	8	30/-
5/-		***	0.10	2/-	145		21-	( <b>3</b> 4)	2/-
per				per			per		per
bottle				BL			BL		BL
14		-	0.35		-		95/-		-
			- 44			54/-			-
		-	8.00			10/-			
		÷							
18/-		620		18/-	18/-	18/-	18/-		18/-
									10/-
4/-	14/-	12/-		14/-					
								1	5
	bottle 	5/- per bottle -  18/-	5/ per bottle    18/	5/-  0.10   per - 0.35   - - -   18/- - -	20/- 30/- 18/- 0.35 30/-   5/-  0.10 2/-   per per per   bottle BL   - - 0.35   - - 0.35   - - 0.35   - - -   18/- - -	20/-   30/-   18/-   0.35   30/-   30/-     5/-    0.10   2/-   -     per   per   BL   -     -    0.35   -   -     -   0.35   -   -   -     -   -   0.35   -   -     -   -   -   -   -     -   -   -   -   -     -   -   -   -   -     -   -   -   -   -     -   -   -   -   -     -   -   -   -   -     -   -   -   -   -     -   -   -   -   -   -     18/-   -   -   18/-   18/-	5/- - 0.10 2/-   per per   bottle BL   - -   -<	20/-   30/-   18/-   0.35   30/-   30/-   60/-     5/-    0.10   2/-   -   2/-     per   per   per   per   BL   BL     -   -   0.35   -   -   95/-     -   -   0.35   -   -   95/-     -   -   -   -   54/-   -     -   -   -   -   10/-   -     18/-   -   -   18/-   18/-   18/-   18/-	$\begin{array}{c ccccccccccccccccccccccccccccccccccc$

6. In the said rules, in rule 35, for sub rule (2) and (3), the following sub-rules, shall be substituted, namely:-

"(2) The Punjab Medium Liquor and Indian Made Foreign Liquor vends shall be disposed off as licensing units. A Licensing Unit in urban areas shall consist of one L-14A vend and one L-2 vend. In rural area, a licensing unit may consist either of a single L-14A vend or a L-14A vend and L-2 vend. The licensing units shall be formed by the Collector with prior approval of Excise Commissioner, Punjab. The size of group or zone in financial terms, shall be as under:-

- (i) All Municipal Corporations/ (Corporation area and other Municipal Committe area, Notified Area Committee and rural vends clubbed with the Corporation
- (ii) Other urban areas, (Nagar Panchyats and rural and Notified Area Committee vends clubbed with these areas)
- (iii) Rural areas

Geographical Zones consisting of licensing units with a maximum license fee limit of Rs.20 crore.

Geographical Zones or groups consisting of licensing units with a maximum license fee limit of Rs. 15 crore.

Group of licensing units with a maximum license fee limit of Rs. 6 crore.

The licensing units on above lines shall be formed by the Collectors-cum-Dy. Excise and Taxation Commissioners on the advice of the Assistant Excise and Taxation Commissioners

and with the approval of the Excise and Taxation Commissioner, Punjab.

The license fee of a group or zone shall be the sum total of the license fee, prescribed for each of the units in that group or zone.

A person shall not be allowed to submit more than 50 applications per licensing unit or group or zone in Corporation areas. However, in other urban areas and Nagar Panchayat areas, a person shall not be allowed to file more than 100 applications irrespective of the number of licensing units or groups in that area. Similarly, in rural areas, the limit shall be of 100 applications for each licensing unit or group.

If it is found that applications have not been received for all the Units or groups or zones in a particular area, the Excise Commissioner may, if satisfied that a part allotment of Units or Groups or zones in such area shall adversely affect the State revenue, or that it may impinge upon the smooth administration of excise laws in such area, he may cancel the allotment procedure for that particular area. To facilitate the re-allotment of such units or groups or zones, the Excise Commissioner may invite fresh applications with or without reorganizing the groups/zones. The groups or zones may be enlarged at this stage to include all the Units in that location or an area or a municipal corporation or a city.

After depositing the fee as specified in sub-rule (6) of rule 36,-

- (i) if successful applicant or allottee fails to deposit the balance amount of prescribed security;
- (ii) if there is no other person in the waiting list; and
- (iii) the number of successful allottees are less than the number of units or zones in that particular area,

the procedure, as given in the foregoing paragraph, shall be followed;

Provided that Excise and Taxation Commissioner may allow formation of Groups/Zones in a particular area of a size exceeding the financial limits prescribed above with prior approval of Financial Commissioner (Taxation).

(3) The quota of country liquor, IMFL and Beer for each licensing unit and the annual license fee payable by such unit shall be fixed by the Excise Commissioner. No quota of wine and RTD shall be fixed the purchase of such types of liquor shall be in addition to the quota fixed for IMFL,

PML and Beer. Imported Foreign Liquor shall be a part of the quota.".

- 7. In the said rules, in rule 36,-
  - (a) for sub-rules (2), (3) and (4), the following sub-rules shall be substituted, namely:-
  - "(2) The application Form for the grant of liquor vends shall be available in the office of the Assistant Excise and Taxation Commissioner (hereinafter referred to as AETC), in-charge of the district. The application Forms can also be downloaded from the website of the department (www.pextax.com). In addition to these application forms shall also be available in various bank branches authorized by the department for receipt of application forms. The applicant can submit his application for any Licensing Unit/Group/Zone of any district in any of the bank branches. The cost of application forms shall be as under:-

i)	A unit or group of units of L/fee upto Rs. 2 crore	Rs.15000/-
ii)	A zone/group of units of L/fee upto Rs. 4 crore	Rs.25000/-
iii)	A zone/group of units of L/fee upto Rs. 6 crore	Rs.35000/-
iv)	A zone/group of units of L/fee upto Rs. 8 crore	Rs.45000/-
v)	A zone/group of units of L/fee upto Rs. 10 crore	Rs.55000/-
vi)	A zone/group of units of L/fee upto Rs. 15 crore	Rs.70000/-
vii)	A zone/group of units of L/fee upto Rs. 20 crore	Rs.75000/-

The fee shall not be refundable or adjustable. If the first or any subsequent allotment procedure is cancelled by the department or, any application form is rejected by the department being invalid and not put to draw of lots, then the amount of application fee shall be refunded to the concerned applicant, after deducting rupees two thousand per application as processing fee.

The application forms shall be serially numbered at three places, i.e. in the application form, in the slip of draw of lots and on the receipt, issued to the applicant.

(3) At the time of submission of applications for allotment of vends, at various authorized branches of the banks and in the office of concerned Assistant Excise and Taxation Commissioner the applicant shall be required to pay the application fee, as provided in

#### sub-rule (2).

- (4) Each application received by various authorized branches of the banks and office of the Assistant Excise and Taxation Commissioner shall be assigned a unique number. The receipt of each application to be given to the applicant and the slip of draw of lots shall carry the same unique number, as assigned to the application.";
- (b) for sub-rule (7), the following sub-rule shall be substituted, namely:-
  - "(7) The application form shall be completely filled up by the applicant. It shall be accompanied by two recent passport size photographs of the applicant or applicants. The applicant shall submit any other information, if required, by the department at the time of scrutiny of applications before the allotment of license.";
- (c) for sub-rule (11), the following sub-rule shall be substituted, namely:-
  - "(11) The complete record of the applications submitted for grant of license, shall be maintained in a register, duly page-marked, and attested by the AETC incharge of the district containing the following information namely:-
    - (a) serial number;
    - (b) applicant's name;
    - (c) father's name;
    - (d) name and code of group applied for;
    - (e) unique reference number, of the application; and
    - (f) amount of application money.";
- (d) for sub-rule (16), the following sub-rule shall be substituted, namely
  - "(16) The amount of fifteen per cent security shall be adjustable towards the license fee and thereafter, the remaining amount of license fee i.e. eighty five per cent would be deposited. The permits of PML, IMFL and Beer would be issued after the deposit of proportionate license fee to be calculated at a rate Rs.243/- per proof litre for IMFL, PML and Rs.20/- per bulk litre for Beer. However, this condition shall not be applicable in case of permits for Wine and ready to drink beverages.";

- for sub-rule (28), the following sub-rule shall be substituted, namely -(e)
  - "(28) The licensee shall make his own arrangements for opening of the retail outlet, for which the department undertakes no responsibility. The licensee shall be required to open his vend on or before 15th day of April 2014. In case, he fails to do so, the AETC of the district concerned may extend the said period upto 30th day of April 2014 on payment of late fee of Rs.25,000/- in respect of the area falling within the jurisdiction of a Municipal Corporation, and Rs.10,000/- in other areas.":
- in sub-rule (30), in the first proviso, for the figures "2013", the figures (f)"2014" shall be substituted;
- (g) in sub-rule (35), for the word "litres", the words "litres and Beer in bulk litres" shall be substituted;
- (h) for sub-rule (38), the following sub-rule shall be substituted, namely:-
  - "(38) Thirty per cent of the total quota of PML shall be lifted by a L-14A licensee from the distillery and a distillery in pipe line or their L-13 out lets, specified and allocated to him by the Excise Commissioner and the remaining seventy per cent of the said quota, may be lifted by him from any distillery of his choice. The licensee shall lift his allotted quota of IMFL and PML quarter-wise, as under:-

(a)	upto the end of 1st Quarter	-	twenty-five per cent of the total quota;
(b)	upto the end of 2nd Quarter		forty-five per cent of the total quota;
(c)	upto the end of 3rd Quarter		seventy-five per cent of the total quota; and
(d)	Upto 10.03.2015	-	hundred per cent of the total quota.

In case the licensees fail to lift their fixed and open quota as per the schedule prescribed above the defaulting licensee would be required to pay penalty at the rate of Rs. 5/- per proof litre on the un-lifted quantities of their quota of Punjab Medium Liquor and Indian Made Foreign Liquor. This penalty shall be payable by the licensee before seeking permit for lifting further quota. Only that

quota would be treated as lifted against which excise pass has been issued.

The licensee shall have the option to inter change ten per cent of his basic quota of Indian Made Foreign Liquor to Punjab Medium Liquor and vice-versa, at the rates, fixed for the quota to be lifted.

Provided that the quota for a distillery in pipe line shall be applicable only in those cases where a Letter of Intent has been granted for a distillery and a bottling plant, and not for a bottling plant alone, and the work on the distillery is completed to the extent of 75 per cent. This facility shall be available up to a maximum period fo 6 months or till a proper D-2 License is obtained, whichever is earlier. At the expiry of a period of six months, if a D-2 license is not issued in favour of the distiller, the facility of allocation of fixed quota and the open quota, shall be withdrawn without issuing any notice.";

- (i) for sub-rule (39), the following sub-rule shall be substituted, namely:-
- "(39) A licensee shall also be allowed to lift additional quota of Punjab Medium Liquor, Indian Made Foreign Liquor and Beer, if he has lifted the entire allotted quota of PML, IMFL and Beer and has paid full license fee for the year. The additional quota would be allowed at the rate of license fee of Rs.243 per proof litre for PML and IMFL and Rs.20/- per bulk litre for Beer in addition to other levies applicable.";
- (j) sub-rule (40) shall be omitted.;
- (k) for sub-rule (42), following sub-rules shall be substituted, namely:-
  - "(42) The Excise and Taxation Department Development Cess shall be levied on IMFL and Imported Foreign Liquor at the rate of Rs.2/per proof litre at the stage of issue of permit to L-2 licensees. This cess shall also be leviable on interchange quota of PML to IMFL.
  - (43) State regulated liquor quota allocated to the retail licensees, which is sold and purchased amongst themselves as Uchanti sale shall be regularized. The licensee shall be allowed to sell or purchase upto 20 per cent of liquor quota from his allotted quota to L-14A licensee

at any time during the year. He shall have to pay the entire excise levies, which are leviable on selling of this quota. No other additional excise levies will be paid by L-14A licensee purchasing this quota. Joint application will be filed for obtaining permit by the selling and purchasing Licensees. The AETC/ETO of the selling district will issue permit against which liquor can be purchased from L-13 of the purchasing district. If brand of choice of purchasing licensee is not available at the L-13 of purchasing district, the liquor will be purchased from L-13 of the selling district.".

- In the said rules, in rule 36-A, for sub-rules (2), (3) and (4), the following 8. sub-rules, shall be substituted, namely:-
  - "(2) The minimum sale price in respect of Punjab Medium Liquor shall be fixed, as under:-
    - (a) Punjab Medium Liquor 50°

Quart		Rs.	141/-
Pint	=	Rs.	81/-
Nip	-	Rs.	49/-
Nano	-	Rs.	36/-

(b)Rum/Gin/Whisky of 65°

Quart	=	Rs.181/-
Pint	=	Rs.101/-
Nip		Rs. 58/-
Nano	=	Rs. 46/-

Provided further that in case a licensee is found guilty of selling the liquor in contravention of the price fixed therefore, he shall be liable for the following action, namely:-

For	1st offence	closure of the licensing unit or group or zone for
		one week ;
For	2nd offence	closure of the licensing unit or group or zone for one month; and
For :	3rd offence	Cancellation of the licensing unit or group or zone.
(3)	Indian Made Fo	preign Liquor/Imported Foreign Liquor to be sold

r/Imported Foreign Liquor, to be sold in the State of Punjab, shall be classified on the basis of Ex-Distillery Price (EDP) range with extra license fee, specified

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Serial No.	Ex-Distillery Price range of IMFL/IFL in Rupees	Rate of extra license fee (ELF) in Rs. per PI
1	EDP upto 650	35/-
2	EDP 651 to 950	40/-
3	EDP 951-1200	50/-
4	EDP 1201-1500	60/-
5	EDP 1501-2500	75/-
6	EDP 2501-3500	100/-
7	EDP 3501-4500	140/-
8	EDP 4501-7000	220/-
9.	EDP 7001-15000	260/-
10	EDP above 15000	300/-

The extra license fee on Indian Made Foreign Liquor, Imported Foreign Liquor including Bottled in Origin brands, shall be charged at L-1/L-1A stage/first stage of import by the other licensees.

Minimum retail sale price in respect of some popular brands of Indian Made Foreign Liquor/Imported Foreign Liquor for Quart (750ML), Pint (375ML) and Nip (180ML), shall be fixed, as under, namely:-

Serial No.	Name of Popular Brands	EDP Range	Minimum Retai Rates (in rupee		ees)	
			Quart	Pint	Nip	
1	BAGPIPER/Officer Choice	601-700	290	151	80	
2	GREEN LABEL	701-800	306	156	83	
3	MCD NO.1/IMPERIAL BLUE	901-1000	330	169	88	
4	ROYAL STAG	1201-1300	381	196	102	
5	ROYALCHALLENGE	2201-2300	512	261	136	
6	SIGNATURE	2801-2900	602	308	160	
7	BLENDERS PRIDE	2901-3000	614	313	161	
8	ANTIQUITY RARE	3001-3100	626	320	166	
9	100 PIPER	6501-6600	1136	595	310	
10	BLACK DOG 12 YEARS OLD	11001-11100	1700	870	445	
11	JOHNY WALKER BLACK LABEL	20301-20400	2832	1450	740	

The minimum retail sale price of those brands, which have not been covered in above table shall be fixed on the basis of the rates of brands mentioned above. If at any stage EDP of any brand changes its minimum sale price shall also be changed as per the above formula.

Minimum retail sale price for a different size of bottle/container other than mentioned above shall be fixed proportionate to their volumes based on the minimum retail sale price fixed for 750 ml, 375 ml and 180 ml by the Excise Commissioner, Punjab.

The minimum retail sale price of Beer per bottle of 650 ML, per (4) Can of 500 ML at L-14A and L-2 vends shall be fixed as under:-

Serial No.	Type of Beer	Minimum Retail Sale Price (In Rupees)
1.	Light Beer with Alcholic Strength upto 5.25 % v/v	70/-
2.	Strong Beer with Alcholic Strength exceeding 5.25 % v/v upto 8.25 % v/v	75/-

Minimum retail sale price of Can beer of other sizes shall be fixed proportionately at the time of registration of brands by the department/ Excise Commissioner, Punjab. No maximum retail sale price for light and strong beer shall be fixed.".

- In the said rules, in rule 37, (i) after condition 9-B, the following condition 9. shall be added, namely :-
  - "9-C Liquor vends shall not be visible and directly accessible from National Highways."
  - in condition (28), in clause(b) in item (i) for second proviso, the (ii) following proviso shall be substituted, namely:-

"Provided further that all liquor bottles of Punjab Medium Liquor, Indian Made Foreign Liquor, Imported Foreign Liquor and Beer to be sold in the State of Punjab, shall be affixed with the Security Labels with holograms at the cost of the licensee. Any un-authorized stock of Punjab Medium Liquor, Indian Made Foreign Liquor, Imported Foreign Liquor and Beer found with a licensee without security labels, shall be liable to confiscation:".

		(1110N 30, 1933 SA			
10.	In the said rules, in rule 38, after special condition (2-A), the following special condition shall be inserted, namely:-				
	Im	license in Form L-2B for the w ported Foreign Liquor (bottled in o m abroad (bottled in origin), for co	rigin), Beer and wine imported		
	(a)	the license shall be renewable			
	(b)	the licensee shall sell Importe origin), Beer and wine imported to for consumption off the premise	from abroad (bottled in origin),		
	(c)	the licensee shall not sell more	than two bottles to a person;		
	(d) the licensee shall issue a sale invoice to a customer;				
	(e)	the licensee shall purchase liquo district in the State;	r from any L-1 of a concerned		
	(f)	the licensee shall have minimum Imported Foreign Liquor. His ac at the time of grant of license;	nsee shall have minimum 10,000 P.L. annual quota of ed Foreign Liquor. His actual quota shall be prescribed ime of grant of license;		
	(g)	) lifting of whole prescribed quota of Imported Foreign Liquor (BIO) will be mandatory for the licensee. He will have to pay Assessed Fee and Extra License Fee on the prescribed quota upto 15-03-2015. The licensee would be liable to pay Extra License Fee applicable to the lowest category of Indian Made Foreign Liquor brands on the un-lifted quota;			
	(h) the licensee shall lift his prescribed quota quarter-w under:-				
		(i) upto the end of 1st Quarter	twenty-five per cent of the total quota;		
		(ii) upto the end of 2nd Quarter	forty-five per cent of the total quota;		
		(iii) upto the end of 3rd Quarter	seventy-five per cent of the total quota; and		
		(iv) upto 10-03-2015	hundred per cent of the total quota.		

In case the licensee fails to lift his specified quota as per the

above Schedule, he would be required to pay penalty @ Rs.5/ - per proof liter on the un-lifted quantity of his quota;

- (i) in case a licensee violates any condition of the license. He shall be liable to pay penalty amounting to Rs.5 lac. For second offence, his license shall be cancelled; and
- (j) the State Government may impose other conditions also on this license from time to time.".
- 11. In the said rules, in rule 38, in special condition (15), for clause (m), the following clause shall be substituted, namely:-
  - "(m) No retail sale of Punjab Medium Liquor shall be allowed from L-13 outlet of the distillery. In case retail sale by L-13 is detected, the annual quota allotted to that distillery may be suspended/ cancelled.".
- 12. In the said rules, for the existing application form referred to in rule 36, the following application form shall be substituted, namely:-

### "DEPARTMENT OF EXCISE AND TAXATION PUNJAB. (See rule 36)

### APPLICATION FOR THE ALLOTMENT OF RETAIL SALE LICENSES OF PUNJAB MEDIUM LIQUOR (L-14A) AND INDIAN MADE FOREIGN LIQUOR (L-2).

#### **Application Form**

Unique Reference No.

Paste your recent passport size photograph

Name of the Applicant Father's Name

Address of the Applicant

PAN No. (Non Mandatory)

Date of Birth

Name of the District for which applicant is applying

Name of the Licensing Unit/Group/ Zone for

which applicant is applying

Code of the Licensing Unit/Group/ Zone for which applicant is applying

Application Money for Licensing Unit/Group/ Zone.

Dated:

Signature Contact No:

### RECEIPT

Unique Reference No. Name of the Applicant

Father's Name

Address

Name of the district for which applicant is applying

Name of the Group/Unit for which applicant is applying

Code No. of the Group/Unit for which applicant is applying

Application Money

Signature of ETO".

### ANURAG VERMA,

Excise Commissioner, Punjab.

0459/3-2014/Pb. Govt. Press, S.A.S. Nagar